

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA
EASTERN ZONAL BENCH : KOLKATA**

REGIONAL BENCH - COURT NO.2

Excise Appeal No. 77186 of 2019

(Arising out of Order-in-Appeal No.65/HAL/CE/2019-20 dated 28.06.2019 passed by
Commissioner of CGST & Central Excise(Appeals-II, Kolkata)

Commr. of CGST & Central Excise, Haldia

15/1, Strand Road, Kolkata-700 001

Appellant

VERSUS

M/s Dalmia Cement Bharat Ltd.

Kulpachuria, P.O-Beucha, P.S.-Salboni, Paschim Midnapur, West Bengal-721 129

Respondent

APPEARANCE

None for the Appellant

Mr.B.K.Singh, Authorized Representative for the Respondent

CORAM: HON'BLE SHRI R. MURALIDHAR, MEMBER(JUDICIAL)

FINAL ORDER NO. – 75985/2025

Date of Hearing : 24.04.2025

Date of Decision : 24.04.2025

Per : R. MURALIDHAR :

The Learned AR appearing on behalf of the Revenue submits a copy of communication received from the Office of the Principal Commissioner of CGST & Central Excise, Haldia Commissionerate dated 25/03/2025, wherein in terms of the National Litigation Policy, the Commissionerate has taken a stand to withdraw the appeal.

2. Accordingly, I dismiss the appeal as withdrawn.

(Pronounced and dictated in the open court)

Sd/-

**(R. MURALIDHAR)
MEMBER (JUDICIAL)**

SB